BY E-MAIL ONLY



Court of the Principal District & Sessions Judge, North Goa, Near Panaji Residency, Panaji-Goa. 403 001.

No. DSC/HC-COVID-19/529/2021/901

Dated: 22nd January, 2021. 2 Magha, Saka-1942.

To,

- 1) The District Judge-1 & Addl. Sessions Judge, Panaji-Goa.
- 2) The District Judge-2 & Addl. Sessions Judge, Panaji, holding sittings at Ponda-Goa.
- 3) The District Judge-1 & Addl. Sessions Judge, Mapusa-Goa.
- 4) The District Judge-2 & Addl. Sessions Judge, Raj Raunak Bldg., Mapusa-Goa.
- 5) The District Judge-3 & Asst. Sessions Judge, Panaji-Goa.
- 6) The Ad-hoc District Judge-1 & Addl. Sessions Judge (FTC), Velho Building, Panaji-Goa.
- 7) The Ad-hoc District Judge-2 & Asst. Sessions Judge (FTC), Junta House, Panaji-Goa.
- 8) The Ad-hoc District Judge-1 & Asst. Sessions Judge (FTC), Mapusa-Goa.
- 9) The Senior Civil Judge & J.M.F.C., 'A' Court, Mapusa-Goa.
- 10) The Senior Civil Judge, & J.M.F.C., A' Court, Ponda-Goa.
- 11) The Senior Civil Judge & J.M.F.C., 'A' Court, Bicholim-Goa.
- 12) The Senior Civil Judge & C.J.M., 'A' Court, Panaji-Goa.
- 13) The Secretary, North Goa District Legal Services Authority, Panaji.
- 14) The Civil Judge, Junior Division & J.M.F.C., Pernem-Goa.
- 15) The Civil Judge, Junior Division & J.M.F.C., Sattari at Valpoi.

Sub: Forwarding of Circular No.DSC/HC-COVID 19/529/2021/892 dated 21/01/2021.

Respected Madam/Sir,

With reference to the above subject, I am directed by the Hon'ble Principal District & Sessions Judge, North Goa, Panaji to forward herewith a copy of Circular No.DSC/HC-COVID 19/529/2021/892 dated 21/01/2021 the contents of which are self explanatory, with a request to kindly circulate the same amongst all the Judicial Officers working under your control, for information and necessary compliance.

Yours faithfully,

(M. Antonetta Dias)

Encl: as above



Court of the Principal District & Sessions Judge, North Goa, Near Panaji Residency, Panaji-Goa. 403 001.

No:DSC/HC-COVID-19/529/2021/892

Dated: 21st January, 2021. 1 Magha, Saka-1942.

CIRCULAR

It is brought to the notice of the undersigned that there is some misunderstanding regarding the SOP dated 27/11/2020 issued by the Hon'ble High court of Bombay, Mumbai, followed by the letter dated 05/12/2020 in connection with permission to change the court timing from 10.00 am to 05.00 P.M in the state of Goa.

The Circular No. DSC/HC-COVID-19/529/2020/7306 dated 30/11/2020 issued by this court on the basis of SOP dated 27.11.2020 is still in force, which all the judicial officers shall take note and follow it scrupulously including the number of cases on board and not to pass any adverse orders owing to the absence of the advocates, parties, witnesses or accused persons.

The Circular No. DSC/HC-COVID-19/529/2020/7523 dated 05/12/2020 is only to the effect of change of office and judicial work timing in the state of Goa and shall continue alongwith the SOP dated 27.11.2020 issued by the Hon'ble High court of Bombay, Mumbai, until futhers orders.

(IRSHAD AGHA)

Principal District & Sessions Judge North Goa, Panaji

Copy to:

All the Judicial Officers in the North Goa District.

- The Hon'ble Registrar General, High Court of Bombay, Mumbai.
- The Registrar (Inspection-I), High Court of Bombay,
 Appellate Side, Mumbai.
- The Registrar (Adm.), High Court of Bombay at Goa,
 Lyceum Complex, Altinho, Panaji.
- The Principal District & Sessions Judge, South Goa, Margao.
- 5) The Superintendent of Police, North Goa, Panaji.
- 6) The Collector, North Goa, Panaji.
- 7) The Inspector General of Prisons, Panaji, Goa.
- 8) The Directorate of Prosecution, Panaji, Goa.
- 9) The Superintendent of Police, CBI, ACB, Bambolim-Goa.
- 10) The President, Advocates Bar Association, North Goa.